

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP (IB) No.02/Chd/CHD/2018**

In the matter of:

Allahabad Bank.

....Petitioner-Financial Creditor.

Versus.

Vardhman Chemtech Ltd.

....Respondent-Corporate Debtor.

Present: Mr.Nakul Sharma, Advocate with Mr.Prabhjot Singh,  
Advocate for petitioner.  
Mr.Amitabh Tewari, Advocate for Mr.Gaurav Mankotia,  
Advocate for respondent.

Adjournment is requested on behalf of the respondent on the ground that arguing counsel has gone out of Chandigarh. List the matter for arguments on 09.04.2018. It is made clear that no request for further adjournment shall be entertained.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R.Sethi)  
Member (Technical)

March 26, 2018.  
Ashwani